

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 160
TO BE ANSWERED ON 25.11.2024**

DISCUSSIONS WITH TRADE UNIONS

160. SHRI V K SREEKANDAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that the Government has held discussions with Trade Unions on issues like the implementation of Labour Codes, Employment Linked Incentive and the Unified Pension Scheme and if so, the details thereof;**
- (b) whether the Indian National Trade Union Congress and the All Trade Union Coordination Centre were not invited to the said meeting;**
- (c) whether it is a fact that ten unions have objected to not inviting INTUC and TUCC to the said meeting, if so, the details thereof; and**
- (d) whether it is also a fact that most of the Trade Unions were of the view that the Labour Codes were in favour of the giant corporate, if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (d): "Labour" as a subject is in the Concurrent List of the Constitution of India and under the Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of four Labour Codes, the Central Government has pre-published the draft Rules. Majority of States/UTs have also pre-published their draft Rules. The Government had undertaken three tripartite consultations on the draft Central Rules under all the four Codes on 21.12.2020, 12.01.2021 and 20.01.2021 in which Central Trade Unions also participated.
